

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 425 of 2018

IN THE MATTER OF:

**Mohan Shivraman Nair, M.D. of
M/s Sun Paper Mill Ltd. ...Appellant**

Vs

Agarwal Coal Corporation Pvt. Ltd. & Anr.Respondents

With

Company Appeal (AT) (Insolvency) No. 426 of 2018

IN THE MATTER OF:

**Mohan Shivraman Nair, M.D. of
M/s Sun Paper Mill Ltd. ...Appellant**

Vs

Agarwal Coal Corporation Pvt. Ltd. & Anr.Respondents

Present:

**For Appellant: Ms. Madhusmita Bora and Mr. Vineet Ranjan,
Advocates.**

**For Respondents: Mr. Rohit Chaudhary and Mr. V. N. Dubey,
Advocates with Mr. Nesar Ahmad and Mr. Alam
Khan, PCS.**

ORDER

01.11.2018: Mr. Vineet Ranjan on instructions from Mr. D. Sarawanan and Ms. Madhusmita Bora, learned counsel for the Appellant in both the appeals submitted that the Appellant has instructed the counsel to withdraw both the appeals.

2. Mr. Nesar Ahmad, PCS appearing on behalf of the Operational Creditor opposed the prayer for withdrawal of appeals. He tried to argue the matter on merit. As the Appellant wants to withdraw the appeals without any condition, we are not inclined to go on merit. Both the appeals are dismissed as withdrawn but without any liberty to the Appellant to challenge same very impugned orders. No Cost.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

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